The Kerala Road Transport Services (Validation) Act, 1957

Act 7 of 1957

Keyword(s):
Road Transport, Bus Transport
THE KERALA ROAD TRANSPORT SERVICES (VALIDATION) ACT, 1957. [1]

( 6 OF 1957 ) [2]

Enacted by the President in the Eighth Year of the
Republic of India .

An Act to validate the running and operation of certain road transport services by the
Government In exercise of the powers conferred by section 3 of the Kerala State
Legislature (Delegation of powers) Act, 1956 (75 of 1956), the President is pleased to
enact as follows:-

1. Short title .- This Act may be called the Kerala Road Transport Services (Validation) Act, 1957.

2. Validation of the running and operation of certain road transport services by
Government. - Notwithstanding anything contained in the Motor Vehicles Act, 1939 (4 of
1939) (hereinafter referred to as the principal Act), or in any other law for the time being
in force, every road transport service run and operated by the Government at the
commencement of this Act shall be deemed to be a service run and operated under an
approved scheme within the meaning of the principal Act, and in accordance with the
provisions thereof; and the validity of the running and operation of any such service shall
not be called in question in any court on the ground-

(i) that no scheme under the principal Act has been prepared, approved or published
in respect thereof; or

(ii) that no permit under the principal Act has been obtained for any motor vehicle used
in connection with such service; or

(iii) that no compensation as provided in section 68G of the principal Act has been paid
or is payable to the holder of the permit on account of its cancellation or of any
modification of the terms thereof.